CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 8TH DAY OF JANUARY, 2002

Original Application No.1258 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Km.Kusum parashar, Daugher of Shri Subhash Chandra Parashar, R/o Village Khakshees Pargana-Konch, district Jalaun

... Applicant

(By Adv: Shri V.K.Gupta)

Versus

- The Union of India through its Secretary, Postal & Telecommunication, New Delhi.
- Post Master General Agra.
- Senior Supdt.of Post Offices Jhansi Division, Jhansi.

... Respondents

(By Adv: Shri R.C.Joshi)

ORDER(Oral)

JUSTICE R.R.K.TRIVEDI, V.C

By this application u/s 19 of A.T.Act 1985 the applicant has prayed that the order dated 31.8.01 filed as (Annexure A-1) be quashed and respondent no.3 may be directed to consider the mark-sheet of 'poorva Madhyama' for appointment of the applicant as E.D.B.P.M, Salabad district Jalaun. Before filing this application applicant filed OA No.825/2000 which was disposed of finally by order dated 17.7.01 by the following order:

"Considering the facts and circumstances,
this OA is disposed of finally with the
liberty to the applicant to file a representation
before Senior Superintendent of Post

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Offices(respondent no.2) for the prayer made in this O.A. The representation if so filed, it shall be considered and decided by reasoned order within a month from the date a copy of this order is filed before him."

In pursuance of the above order impugned order (Annexure Al) has been filed. It appears that for submitting application alongwith necessary documents last date was 7.9.2000. The applicant failed to file marksheet for Madhyama examination within the above date. The marksheet filed alongwith the copy of the representation filed in pursuance of the order of this Tribunal. The representation has been rejected on the ground that as the document was not filed within the time allowed for all the candidates by general notice, it could not be accepted after the cut off date. In our opinion, the order is justified in the facts and circumstances and calls for no interference by this Tribunal. Otherwise also applicant has not been able to give any explanation why the document could not be filed alongwith the application before the last date already notified. The learned counsel could not place before us any material in this regard. The application has no merit and is accordingly rejected. No order as to coats

MEMBER (A)

VICE CHAIRMAN

Dated: 08.1.2002